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- (b) if so, what are the names of those newspapers and their circulation figures of a publishing day;
- <c) whether it i₃ a fact that some Editors of local daily newspapers of Aligarh City have applied for obtaining the advertisements of Directorate of Handloom and Textiles, Uttar Pradesh, Kanpur, fo_r insertion advertisement in their newspapers; and
- (d) if so, what are the names of those newspapers and the action taken so far in the matter by the Directorate of Handloom and Textiles, Uttar Pradesh, Kanpur?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) to (d) The matter relates to the State Government. The information is being collected from the concerned State Government and will be laid on the Table of the House in due course.

Filling the posts of Additional District Judges from the Scheduled Caste and Scheduled Tribe quota in the Union **Territory of Delhi**

359.SHRIROSHANLAL: SHRI KHURSHED ALAM KHAN.

Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state.

- (a) whether any representation has been received from the Depressed Classes Legal Aid Bureau, Delhi regarding representation of the Scheduled Castes and Scheduled Tribes in the Judicial services:
- (b) if so, whether 9 posts out of 45 posts of Additional District Judges in the Union Territory of Delhi were reserved for the Scheduled Caste and Scheduled Tribe;
- (c) whether only 1 post of Additional District Judge out of the Scheduled Caste and Scheduled Tribe can-

didates has been filled and 8 posts are still lying vacant; and

(d) if so, by when Government propose to AH up the remaining 8 vacancies of additional District Judges from the Scheduled Caste and Scheduled Tribe quota?

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) According to the information furnished by the Delhi High Court, such a representation has been made to the Lt Governor, Delhi.

(b) t₀ (d) The posts of Additional District Judges are included in the Delhi Higher Judicial service. There are only 16 permanent posts in the said service. Against these 16 posts 12 officers from other States were taken into the Delhi Higher Judicial Service at the time of its initial constitution in May, 1971 under Rule 6 of the Delhi Higher Judicial Service Rules. These 12 officers had been working on deputation before the initial constitution of the service and accordingly no reservation was required to be made against these 12 Posts as per instruction, of Government. In respect of the remaining 4 posts a roster was maintained and in accordance with the instructions of Government 2 vacancies were earmarked for general candidates, one for a Scheduled Caste candidate and one for a Scheduled Tribe candidate. The 2 general vacancies were filled up in December, 1971 by recruiting 2 persons from the Bar. The one vacancy earmarked for Scheduled Caste candidate was filled up in 1978 by recruiting one Scheduled Caste candidate. The fourth vacancy as reserved for Scheduled Tribe candidate had to be created as unreserved. This vacancy will be carried forward for Scheduled Tribe candidate to the subsequent year.

Besides the 16 permanent posts there are 14 temporary posts of Additional District Judges Under Rule 16, no person can be appointed from

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the Bar against temporary posts. Rule *I* of the Delhi Higher Judical Service Rules makes provision for appointment of candidates by promotion on the basis of selection from the members of Delhi Judicial Service who have completed not less than 10 years of service in the Delhi Judicial Service. Since there was no member of the Scheduled Castes/ Scheduled Tribes in the Delhi Judicial Service who had a minimum of 10 years service to his credit, no person from the Scheduled Castes/Scheduled Tribes could be promoted against those temporary vacancies.

Job Reservation in the Judicial Services in the Union Territory of Delhi

360. SHRI ROSHAN LAL.-SHRI KHURSHED ALAM KHAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the quota of reservation of 15 per cent 7J per cent for the Scheduled Castes and Scheduled Tribe_s respectively in the judicial services in the Union Territory of Delhi is strictly adhered to;
- (b) whether only 17 officers from amongst the depressed communities have been taken in contravention of the quota of reservation for the Scheduled Castes and Scheduled Tribes;
- (c) whether any roster is maintained for the purpose; and
- (d) if the answer to part (b) above be in affirmative, what action Government propose to take in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) According to the information furnished by the Delhi High Court, the full quota of posts reserved for Scheduled Caste candidates has been adhered to. As regards the quota reserved for Scheduled Tribe candidate, the High Court has intimated that only one

Scheduled Tribe candidate ha_3 so far been appointed to the Delhi Judicial Service a_s a larger number of suitable Scheduled Tribe candidate was not available. The posts reserved for them have been transfered t_0 the Scheduled Caste quota in accordance with the policy of the Central Government.

- (b) The Delhi High Court has intimated that 27 officer_s belonging to the Scheduled Castes/Scheduled Tribes have been appointed to th_e judicial services of Delhi in the recrement made from time to time.
 - (c) Yes, Sir.
 - (d) Does not arise.

Urdu Majlis Programme of A.I.R.

361. SHRI IBRAHIM KALANIYA: SHRI KALP NATH RAI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

- (a) whether it is a fact that there has been a long standing demand to increase the duration' of the Urdu Majlis programme of the A.I.R. which is ver_y popular among th_e listeners; and
- (b) if so, what decision Government have taken to meet this genuine and long standing demand?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) $_{\rm a}$ nd (b) In view of the popularity $_{\rm 0}$ f the Urdu Majlis Programmes, it ha $_{\rm s}$ been decided to provide additional time to the programme this increasing the total duration from 15 hours to 20 hours per month.

Functioning of the Press Council

362. DR RAFIQ ZAKARIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to hi₉ speech to the Medium and Small Scale Newspaper_s Association